IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Jaipur, the 06th day of July, 2010

ORIGINAL APPLICATION No. 299/2010

CORAM:

HON'BLE MR. M.L. CHAUHAN, JUDICIAL MEMBER

B.S. Meena son of Shri H.R. Meena, aged about 56 years, resident of 297-C, Talbandi, Kota and presently working as Divisional Engineer (Rural), Office of GMTD, Bharat Sanchar Nigam Limited, Kota.

... Applicant

(By Advocate : Mr. C.B.Sharma)

Versus

- 1. Bharat Sanchar Nigam Limited through is Chairman and Managing Director, Corporate Office, Bharat Sanchar Bhawan, Jan Path, New Delhi.
- 2. Union of India through its Secretary, Department of Telecom, Ministry of Communication & Information Technology, Sanchar Bhawan, New Delhi.
- 3. Chief General Manager, Telecom, Rajasthan Circle, Sardar Patel Marg, Jaipur.
- 4. Assistant General Manager (Pers-I), Corporate Office, Personnel-I Section, Bharat Sanchar Bhawan, 4th Floor, Janpath, New Delhi.

... Respondents

(By Advocate : - - -)

ORDER (ORAL)

The grievance of the applicant in this case is regarding the transfer order dated 13.04.2010 (Annexure A/1) whereby the applicant has been transferred from Rajasthan Circle to Headquarter office at Delhi. The applicant has averred that the

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said transfer is in violation of the transfer policy dated 07.05.2008 (Annexure A/2) in as much as the applicant has not completed the tenure of 15 years in Rajasthan Circle. From the material placed on record, it is also evident that the applicant also made representation dated 30.04.2010 (Annexure A/4) to the DDG (Personal), Office of BSNL Headquarter, New Delhi [Respondent No. 1], which according to the applicant has not been decided so far. Learned counsel for the applicant further submits that the applicant has not been relieved so far.

- 2. In view of what has been stated above, I am of the view that ends of justice will be met if the direction is given to Respondent no. 1 to decide the representation of the applicant dated 30.04.2010 (Annexure A/4) by passing a reasoned & speaking order. Till such representation, is not decided by respondent no. 1, the respondents shall maintain status quo qua the applicant as of today.
- 3. With these observations, the OA is disposed of at admission stage. It is, however, clarified that this Tribunal has not gone into merit of the case and the present OA is being disposed of simply on the ground that the representation of the applicant is pending before the authorities. In case the applicant is aggrieved by the order to be passed by Respondent no. 1, it shall be open for him to file substantive OA.

(M.L. CHAUHAN) MEMBER (J)